NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (IB) No.708/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th February 2018, 10.30 A.M

Nam	e of the Company	Dipco Estates Pvt.LtdVs	s- Avani Projects & Infrastruct	ture Ltd.
l	Jnder Section	7 IBC		
SI. No.	Representa	nation of Authorized tive (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
1. P	ATITA PARA AVIK CHAN PATERK/CO	DHURI, DOU HILI, C.S	Parateck Koh	Alyler My
	Adv. Aniend Adv. Salva	ha Milsa t Sarawgi	3 Comporate D	das Sault San

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Heard in part.

Upon hearing the Ld. Counsel for the corporate debtor some material dates in the application are found not tallying with the Company Master Data submitted along with the petition in Annexure A-1. I am being satisfied that it is a

curable defects. The financial creditor is directed for correction of the defects pointed out by the Ld. Counsel for the corporate debtor in the application in Part I. Financial creditor is also directed to get it amended and give the amended application to the corporate debtor.

Ld. Counsel for the corporate debtor sought leave of the Court for receiving supplementary affidavit, which is received.

List it on 19/02/2018.

Sd

(Jinan K.R.) Member (J)